

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

39

CP/1365(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.03.2024**

NAME OF THE PARTIES: Catalyst Trusteeship Limited
Vs
Omkar Relator And Devlopers Pvt Ltd

SECTION: 71(10) OF THE COMPANIES ACT, 2013

ORDER

1. Ms. Mily Ghoshal, Ld. Counsel for the Petitioner present. Mr. Shakeeb Shaikh, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Respondent seeks two weeks' time for reporting settlement with reference to the two remaining Debenture Holders. Time is granted finally, failing which the matter will be decided on merits.
3. Counsel for the Petitioner submits that the Respondent has not supplied the names of two debenture holders. Counsel for the Respondent is directed to supply the names of debenture holders to the Petitioner.
4. List this matter for hearing on **18.04.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)